

**S.B.I. Regional Office in Orissa**

4911. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have received any representations to shift the regional office of State Bank of India from Sambalpur to Bolangir in, Orissa;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) These representations contain suggestions for shifting the Office of State Bank of India from Samalpur to bolangir Orissa.

(c) Regional Offices of banks are established by them having regard to the number of branches, their level of business, geographical contiguity, availability of infrastructural facilities, cost benefit analysis as also the need for supervision and convenience. At present SBI have only 24 branches in bolangir district and it will be uneconomical to have a Regional office there.

**Widening of N.H. No. 43**

4912 SHRI K. PRADHANI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the widening work of National Highway No. 43 from Kotpad to Salur has been completed;

(b) if not, which are the portions pending completion; and

(e) the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGADISH TYTLER): (a) No, Sir.

(b) Out of 158.60 km length of NH-43 between Kotpad (km. 330) and Salur (Km. 488.60) widening to two lanes in 38.455 kms has been completed. Widening in 20.05 kms in widening in 7.60 kms in Andhra Pradesh stands sanctioned. In an aggregate length of 92.495 kms in different stretches widening is yet to be approved.

(c) widening work is taken up in a phased manner subject to availability of funds and *inter-se* priority of other works all over India.

**Revenue collection in Tamil Nadu**

4913. SHRI JEEWAN SHARMA: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 7482 on April 28, 1989 and state:

(a) whether the pending cases have since been adjudicated and if so, the details thereof;

(b) the amount of revenue collected therefrom;

(c) the number of new cases of central excise and income tax evasion in Tamil Nadu that have come to the notice during the last three years; and

(d) the steps taken to revitalise and revamp the central excise and income tax departments in Tamil Nadu to check evasion of taxes and to increase the revenue earnings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Yes, Sir. An amount of Rs.4.55 lakhs has been realised from these cases.